

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 235 OF 2018

IN THE MATTER OF

Tirumala Infrabuild Pvt Ltd.

...Appellants

Vs

IDIO Construction & Industries (India) Ltd & Ors

.... Respondents

Mr. Anshum Jain, Advocate for appellants

Mr. S. Sanyal, Advocate for Respondent.

ORDER

18.02.2020: Learned counsel for the appellant submits that the legal representatives of Respondent No.2 are already on record as Respondent except Mohini Chandel. The other legal representatives who are already on record are represented through counsel Mr. S. Sanyal. Mr. S. Sanyal is directed to take instructions whether other legal representatives want to represent the estate of the deceased Respondent No.2 or not. Appellant is directed file requisites alongwith process fee, if not filed, by 20.2.2020 for service on proposed legal representative Mohini Chandel.

In such circumstances the appeal is adjourned. Let the appeal be fixed on **26.3.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

bm/kam